

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 318/MP/2018

Subject :Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 7 of the 5th amendment of the CERC (Sharing of Inter State Transmission Charges and Losses) Regulation 2010 thereby seeking quashing of the letters dated 28.03.2018, 29.03.2018 and 03.10.2018 issued by PGCIL.

Petitioner : SEI Sunshine Power Private Ltd. (SSPPL)

Respondents : Power Grid Corporation of India Limited (PGCIL)

Date of hearing : **17.1.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member

Parties present : Shri Sanjay Sen, Senior Advocate, SSPPL
Ms. Jyotsna, Advocate, SSPPL
Shri Nishant Kumar, Advocate, SSPPL
Shri Hemant Singh, Advocate, SSPPL
Shri Pawan Kumar Gupta, SSPPL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Bhaskar Wagh, Advocate, PGCIL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondent, advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. Learned senior counsel for the Petitioner sought permission to file written submission.
3. The Commission directed PGCIL to submit on affidavit, by **31.1.2019**, the details of nine other generators to whom LTAs have been made operationalized along with the respective corridors.
4. The Commission directed to Petitioner to file written submission, on or before, **31.1.2019**, with copy to PGCIL.
5. Subject to the above, the Commission reserved order in the Petition.

By order of the Commission

Sd/-

**(T. Rout)
Chief (Law)**

